



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ८, अंक ४]

सोमवार, जानेवारी ३१, २०२२/माघ ११, शके १९४३

[पृष्ठे २, किंमत : रुपये २७.००

असाधारण क्रमांक १८

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Act, 2021 (Mah. Act No. XVIII of 2022), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,

I/c. Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XVIII OF 2022.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 31st January 2022).

An Act further to amend the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961.

Mah. V
of 1962.

WHEREAS, it is expedient further to amend the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961, for the purposes hereinafter appearing; it is hereby enacted in the Seventy-second Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Act, 2021. Short title.

Amendment of
section 9 of
Mah. V of 1962.

2. In section 9 of the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961, in sub-section (1), in clause (a), for the words “not more than seventy-five and not less than fifty in number” the words “not more than eighty-five and not less than fifty-five in number” shall be substituted. Mah. V of 1962.